

and returned to the Government of Assam as the proposal did not “conform to the Guidelines.

Misuse of funds under National Health Insurance Scheme

†1761. SHRI DHARMENDRA PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Insurance companies are misusing Government funds being provided under National Health Insurance Scheme for providing health facilities to people living below the poverty line;

(b) if so, the details thereof;

(c) the money provided by Government towards preparation of health smart cards; State-wise, and the premium given to insurance companies under the said, Scheme;

(d) whether Government has received complaints of not providing proper benefit of claims to the beneficiaries by the Insurance companies:

(e) whether Government has taken any steps to conduct investigation in this regard; and

(f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (f) Currently there is no scheme titled “National Health Insurances Scheme”. No funds are being released by this Ministry to the insurance companies for the purpose of insurance cover for BPL families. Ministry of Labour and Employment which implements Rashtriya Swasthya Bima Yojana (RSBY) has reported that there is no substantiated report of misuse of funds by insurance companies Under Rashtriya Swasthya Bima Yojana (RSBY). As on 15.08.2012, more than 3.22 crore smart cards have been issued and more than 40.41 lakh persons have availed benefits under the scheme.

As on 15.08.2012, total amount of centre share of premium released since inception of the scheme is Rs. 2105 crore and the insurance companies have settled claims of the hospitals amounting Rs. 1828 crore. As per guidelines, insurance companies are required to settle claims of hospitals within a specified time limit.

† Original notice of the question was received in Hindi.

The progress of the scheme is reviewed regularly on the basis of data received. Regional workshops are organized with stakeholders and performance is reviewed and corrective measures are taken. RSBY covers hospitalization. Not all the beneficiaries enrolled under the scheme require hospitalization. Out of 3.22 crore families enrolled, about 40.41 lakh persons have availed benefits in the hospitals as on 15.08.2012. The RSBY has received good response from the States in the country. The Surveys conducted so far has indicated beneficiary satisfaction ratio ranging from 77% to 92%.

There is a defined Grievance Redressal Mechanism both at the Centre and State level to address the complaints from stakeholders including beneficiaries and appropriate action is taken as and when such complaints are received.

Asha programme in Goa

1762. SHRI SHANTARAM NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether ASHA programme is being implemented in Goa;
- (b) if so, the targets achieved under the scheme in the last three years; and
- (c) the quantum of fund allotted to the State under the programme since the time of implementation of the programme in the State along with the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) No.

(b) and (c); Does not arise in view of (a) above.

Compensation to victims of drug trials

1763. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of persons died in drug trials in 2010-11 and 2011-12 in the country;
- (b) the number of relatives of the deads who have been compensated and the range of compensation; and
- (c) the action the Ministry proposes against the pharmaceutical companies that violate the conditions of the trials?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The Serious Adverse Events (SAEs) of deaths may occur during